

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY, THE TENTH DAY OF JULY
TWO THOUSAND AND TWENTY SIX**

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

ARBITRATION APPLICATION NO: 218 OF 2025

Between:

M/s. Next Education India Pvt. Ltd, a company registered under the Companies Act, 1956, having registered office at 1st Floor East Wing, Sri Nilaya Cyber Sapzio, Municipal 8-2-269/A/2/1-6, Road #2, Banjara Hills, Hyderabad, Telangana 500034, Rep. by its Director Daljit Singh

AND

...APPLICANT

Rahimkhan Unity High School, run by The Touhid Educational Society, Unity Educational Complex, Kodibag, Karwar, Uttara Kannada, Karnataka - 581303, represented by its Authorised Signatory Mr. Imtiyaz A.R. Bukari.

...RESPONDENT

Arbitration Application under Section 11(5) & (6) of the Arbitration and Conciliation Act, 1996 read with Scheme for Appointment of Arbitrators, 1996 praying that this Hon'ble Court may be pleased to

- a. Appoint a Sole Arbitrator as per clause 11.10 of the Master Licence Agreement dated 29.04.2019 for adjudication of the disputes between the Applicant and the Respondent.
- b. Award costs of this Application to the Applicant.

Counsel for the Petitioner: Sri. Gudipati Premgopal Reddy

Counsel for the Respondents: ---

The Court made the following: ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

ARBITRATION APPLICATION No.218 of 2025

DATED: 10.07.2026

Between:

M/s. Next Education India Private Limited,
Rep., by its Director, Daljit Singh Bajwa,
Banjara Hills, Hyderabad, Telangana.

... Applicant

AND

Rahimkhan Unity High School
Rep., by its Authorized Signatory, Mr. Imtiyaz A.R. Bukari,
Uttara Kannada, Karnataka.

... Respondent

ORDER:

Heard Mr. G. Premgopal Reddy, learned counsel for the applicant.

2. By order dated 12.06.2026, this Court proposed to appoint Sri D. Ravindra Sharma, Retired District Judge, as an independent Arbitrator to adjudicate the dispute between the parties. The order dated 12.06.2026 is extracted hereunder for easy reference:

“Mr. Gudipati Premgopal Reddy, learned counsel appears for applicants.

Under the Master Licence Agreements - Teachnext, the applicants undertook to provide services to the respondents. But, disputes arose between the parties. As such, the applicants had invoked arbitration clause No.11.10 of the aforesaid

agreements by issuing a notice proposing the name of an arbitrator. The respondents had failed to furnish reply. Therefore, the applicants had approached this Court.

Notices were issued upon the respondents *vide* orders dated 14.11.2025 and 21.11.2025.

Despite service of notice, the respondents had not entered appearance.

Learned counsel for the applicants therefore submits that since the ingredients for invocation of the jurisdiction of this Court under Section 11(5) and (6) of the Arbitration and Conciliation Act, 1996, are made out, this Court may proceed to appoint an arbitrator to adjudicate the dispute between the parties.

I have considered the submissions of the learned counsel for the applicants.

It appears that an agreement exists between the parties which provide for adjudication of the disputes arising under the agreements through arbitration. The applicants after issuance of notice invoking the arbitration clause had approached this Court for appointment of an arbitrator. In the present matters, after notice, the respondents had not entered appearance. Therefore, this Court proposes to appoint Sri D. Ravindra Sharma, Retired District Judge (Resident of Flat No.201, H.No.13-10-95, Vaishnavi Apartments, New Gaddiannaram, Hyderabad-500060; Mobile No.9848790929), as an independent arbitrator to adjudicate the disputes between the parties. It is made clear that all questions of law and fact are left open to be raised before the learned Arbitrator in respect of the disputes arising under the agreements between the parties.

The proposed arbitrator is requested to submit his consent and a declaration in terms of Section 12(1) read with Schedule VI of the Act.

Registry is directed to communicate this order to the proposed arbitrator.

The matters be listed after three weeks with the response, if any, of the proposed arbitrator.”

3. The proposed Arbitrator has submitted his consent along with a declaration under Section 12(1) read with Schedule VI of the Arbitration and Conciliation Act, 1996 (for short, ‘the Act’) by letter dated 22.06.2026.

4. Learned counsel for the applicant, therefore, submits that appointment of the proposed Arbitrator may be confirmed.

5. In that view of the matter, I hereby appoint Sri D. Ravindra Sharma, Retired District Judge (Resident of Flat No.201, H.No.13-10-95, Vaishnavi Apartments, New Gaddiannaram, Hyderabad-500060; Mobile No. 9848790929), to act as an independent Arbitrator in respect of the dispute between the parties.

6. Registry is directed to serve a xerox copy of the entire pleadings to the learned Arbitrator. The learned Arbitrator is requested to keep in mind the fee prescribed in Schedule IV of the Act and the time limit prescribed under Section 29A of the Act.

7. The Arbitration Application is, accordingly, disposed of.

Miscellaneous applications pending, if any, shall stand closed.

SD/- B.SATYAVATHI
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. Sri D. Ravindra Sharma, Retired District Judge, (Resident of FlatNo.201, H.No.13-10-95, Vaishnavi Apartments, New Gaddiannaram, Hyderabad – 500060; Mobile No. 9848790929)
(By Special Messenger) (Along with a Copy of affidavit and material papers)
2. The Section Officer, O.S.Section, High Court for the State of Telangana at Hyderabad.
3. One CC to Sri. Gudipati Premgopal Reddy, Advocate [OPUC]
4. Two CD Copies

PR/KA

HIGH COURT

DATED: 10/07/2026

ORDER

ARBAPPL.No.218 of 2025



**DISPOSING OF THE
ARBITRATION APPLICATION**

(G) MT
17/7/26